

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 213/91.

Dt.of Decision : 28-9-94.

1. A.H. Quraishi
2. G.Vidya Sagar
3. M.PadmanabhaReddy
4. P.Upender Reddy

.. Applicants.

Vs

1. Union of India rep. by its Secretary, Ministry of Environment & Forests, Lashkar Road, New Delhi.
2. The State of Andhra Pradesh rep. by its Chief Secretary, General Administration Department, Secretariat, Hyderabad.
3. The Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.
4. Ministry of Personnel Public Grievances and Pension, rep. by its Secretary, Dept. of Personnel and Training, North Block, New Delhi - 110 001. .. Respondents.

Counsel for the Applicants : Mr. M. Panduranga Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.
for R-1, 3 & 4.

Mr. D.Panduranga Reddy, Spl.
counsel for A.P. for R-2.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Ministry of Environment & Forests,
Union of India, Lodhi Road, New Delhi.
2. The Chief Secretary, General Administration Dept.,
State of A.P., Secretariat, Hyderabad.
3. The Secretary, U.P.S.C. Dholpur House, New Delhi.
4. The Secretary, Ministry of Personnel Public Grievances and
Pension, Dept. of Personnel and Training, North Block,
New Delhi-1.
5. One copy to Mr. M. Panduranga Rao, Advocate, Advocates' Association
High Court of A.P. Hyderabad.
6. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
7. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd.
8. One copy to Library, CAT. Hyd.
9. One spare copy.

pvm

39

O.A.NO.213/91.

JUDGMENT

Dt: 28.9.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri M.Panduranga Rao, learned counsel for the applicants, Shri N.V.Ramana, learned standing counsel for the respondents and Shri D.Panduranga Reddy, learned special counsel for the respondent No. 2.

2. This OA was filed praying for declaration that the action of the respondents in working out promotion quota as 28 without taking into account Deputation Reserve and Leave Reserve posts while calculating 33 1/3% quota is illegal, arbitrary and for consequential direction that the applicants are entitled to 1/3rd in Deput/^{ation} Reserve posts in accordance with the judgment dated 9.6.1987 in TAA 81/86 of Central Administrative Tribunal, Jabalpur Bench.

3. Shri M.Panduranga Rao, learned counsel for the applicants submitted that this OA had become infructuous. Accordingly, it ~~xx~~ is dismissed. No costs.

one
(R.RANGARAJAN)
MEMBER (ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 28th September, 1994.
Open court dictation.

vsn

Amila
3-1084
Deputy Registrar(J) C